

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 377 OF 2017

Dated: 28th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

Learned counsel appearing for the Appellant is permitted to file the amended memo of appeal within 1 week time and learned counsel for the Respondent No. 1 is permitted to file additional reply within two weeks times.

List the matter on **24.01.2019** as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/kt

(Justice N.K. Patil)
Judicial Member